

(ग) क्या तत्सम्बन्धी नियम केन्द्रीय सरकार के अधिकारियों पर भी लागू होते हैं ;

(घ) यदि नहीं, तो मुख्य अन्तर क्या है ;

(ङ) केन्द्रीय सरकार के प्रथम श्रेणी के कितने अधिकारियों ने अन्धप्रदेश से विवाह किया है और उनकी उन अन्धप्रदेशीय पत्नियों/पत्नियों की संख्या कितनी है, जिन्होंने भारतीय नागरिकता ग्रहण कर ली है और कितनों ने अभी तक ग्रहण नहीं की है तथा उन में से कितने अधिकारी वैदेशिक-कार्य/प्रतिरक्षा विभागों में काम करते हैं ;

(च) क्या कारण है कि उन्होंने अभी तक भारतीय नागरिकता ग्रहण नहीं की ; और

(छ) वे अधिकारी हम समय-किन-किन परों पर हैं और वे किन-किन स्थानों पर तैनात हैं ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री विद्याचरण शुक्ल) : (क) किसी अन्धप्रदेशीय नागरिक को भारतीय नागरिक में विवाह करने पर भारत की नागरिकता स्वतः प्राप्त नहीं हो जाती। उसे नागरिकता अधिनियम, 1955 के सम्बन्धित उपबन्धों के अधीन भारतीय नागरिकता प्राप्त करनी पड़ती है।

(ख) ऐसे व्यक्ति को समय-समय पर निवास अनुज्ञा पत्र की अवधि बढ़वा कर भारत में रहने की अनुमति दे दी जाती है।

(ग) जी हाँ।

(घ) प्रश्न ही नहीं उठता।

(ङ) से (छ). सूचना एकत्रित की जा रही है और सदन के सभा पटल पर रख दी जाएगी।

#### Lifting of Emergency and D.I.R. in Tripura

965. Shri Mohammad Ismail:  
Shri Ganesh Ghosh:  
Shri P. K. Modak:  
Shri Bhagaban Das:  
Shri Jyotirmoy Basu:

Will the Minister of Home Affairs be pleased to state:

(a) whether Government of Tripura have been asked to give their opinion on lifting of Emergency and the Defence of India Rules;

(b) if so, the opinion given by them; and

(c) if the opinion given is in favour of keeping the Emergency and D.I.R., the grounds offered in support thereof?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) No Sir.

(b) and (c). DO not arise.

#### Emergency Commissioned Officers

967. Shri Madhu Limaye:  
Dr. Ram Manohar Lohia:  
Shri S. M. Banerjee:  
Shri George Fernandes:  
Shri S. K. Taparia:  
Shri D. N. Patodia:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that advertisements were published in the newspapers saying that 20 per cent of the I.A.S. posts will be reserved for Emergency Officers who have obtained release from the Army or have been released;

(b) whether the age limit was relaxed for the benefit of these Officers;

(c) whether it is a fact that under the new rules relating to I.A.S. selections the percentage has been brought down to 15 per cent;

(d) whether this percentage has been enforced;

(e) the number of such officers who have been selected so far;

(f) whether the rules relating to bringing forward of vacancies as well as the qualifying candidates to the next year have been changed;

(g) if so, the effect of these changes in the rules on the actual selection of the Emergency Officers; and

(h) the number of released officers who are likely to be benefited as a result of the scheme?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) The Indian Administrative Service (Recruitment) Rules, 1954, have been amended providing for the reservation for a period of five years of 20 per cent of the total number of annual permanent vacancies to be filled by direct recruitment on the results of competitive examination, in favour of the Emergency Commissioned/Short Service Commissioned Officers commissioned in the Armed Forces of the Union after 1st November, 1962 and released thereafter.

(b) In accordance with the rules framed for the I.A.S. etc. (Released EC/SSC Officers) Examination, 1966, a candidate, in order to be eligible to sit for the examination, must not have attained the age of 24 years on the 1st August of the year in which he joined the pre-commission training the Armed Forces.

(c) No, Sir.

(d) Does not arise.

(e) Twenty-five candidates have been recommended by the Union Public Service Commission for appointment to the all-India and Central Services on the basis of the examination held in 1966. Out of these, four have been selected for I.A.S./I.F.S.

(f) No, Sir.

(g) Does not arise.

(h) This figure will depend upon the number of officers who may be re-

leased and who are eligible to take the examinations to be held annually during the period upto 1970. It is not possible to anticipate this number.

#### Recruitment of Scheduled Castes in the All-India Services

968. Shri Siddayya: Will the Minister of Home Affairs be pleased to state:

(a) whether a working group of officials has been constituted to examine the question of recruitment of Scheduled Castes in the All-India Services and the settlement of landless labourers;

(b) whether it has submitted any report; and

(c) if so, the nature of the recommendations made by it?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) Yes. A working group of officials has been constituted to look into the question of representation of Scheduled Castes in all Government Services and the settlement of Scheduled Caste land less labour on land available for cultivation.

(b) No.

(c) Does not arise.

#### Bihar Minister's offer to mediate in Delhi Police Dispute

969. Shri Yashpal Singh:  
Shri S. C. Samanta:  
Shri Bibhuti Mishra:  
Shri K. N. Tiwary:  
Shri Madhu Limaye:  
Shri S. M. Banerjee:  
Dr. Ram Manohar Lohia:  
Shri George Fernandes:  
Shri Ram Sewak Yadav:  
Shri S. C. Jha:

Will the Minister of Home Affairs be pleased to state:

(a) whether the Bihar Police Minister described to mediate between the Delhi Policemen and the Central Government; and